

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1199 of 2019

IN THE MATTER OF:

Mr. Manoj Kumar Agarwal

...Appellant

Vs

Shri Balaji Betel Nutus Pvt. Ltd.

....Respondent

Present:

For Appellant: None.

For Respondent: None.

O R D E R

06.01.2020 There is no representation on the side of the Appellant at the time of calling of the matter (at 11:30 A.M.). Also, that on 06.12.2019, this Tribunal had directed the Learned Counsel for the Appellant to take further steps to ensure service of notice on the Respondent. Further on 06.12.2019, none was present for either of the parties.

Left with no other option, this Tribunal dismisses the instant Company Appeal (AT)(Insolvency) No. 1199 of 2019 for want of diligent prosecution. No cost.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)